

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Misc. Application (ORS) No. 11052 of 2019

(On behalf of Applicant)

in

Excise Appeal No. 10898 of 2019

(Arising out of OIO-SUR-EXCUS-000-COM-007-18-19 passed by Commissioner (Appeals)
Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Shree Vishnu Aggarwal

307-308, Gidc, Umbergaon
Valsad, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

.....Respondent

WITH

Excise Misc. Application (ORS) No. 11051 of 2019

(On behalf of Applicant)

in

Excise Appeal No. 10900 of 2019

(Arising out of OIO-SUR-EXCUS-000-COM-007-18-19 passed by Commissioner (Appeals)
Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

M/s. New India Extrusion Pvt Ltd

307-308, Gidc, Umbergaon
Valsad, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-i

New Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat-395001

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Vinod Lukose, Superintendent (AR) for the Respondent

CORAM:

**HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/10205-10206 /2020

DATE OF HEARING: 16.01.2020

DATE OF DECISION: 16.01.2020

RAMESH NAIR

The Learned counsel for the appellant submits that the appellant wish to withdraw these appeals as they have opted for “Sabka Vishwas” Scheme, 2019. Accordingly, the appeals are dismissed as withdrawn. ORS applications also stands disposed of.

(Dictated and pronounced in the open court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Kamakshi